GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA UNSTARRED QUESTION NO. 2876 TO BE ANSWERED ON 20TH MARCH, 2017

Awareness Relating to Right to Education

2876. SHRIMATI POONAM MAHAJAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Right to Education (RTE) cell of the National Commission for Protection of Child Rights (NCPCR) and State Commission for Protection of Child Rights (SCPCR) inquire into complaints relating to violation of child's right to free and compulsory education in the country and if so, the details thereof;

(b) the steps taken/being taken by the Government to increase awareness about the said RTE cells among parents and children in the country;

(c) the total number of complaints received and resolved by the NCPCR and SCPCR since the implementation of the Right to Education Act during the last three years, year-wise and State/UT-wise; and

(d) the sanctioned and actual strength of personnel working in the RTE cells of NCPCR and SCPCR, State/UT-wise in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

(a) to (c): Sections 31 and 32 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provide for monitoring of the rights of the child by the National Commission for Protection of Child Rights (NCPCR) and the State Commissions for Protection of Child Rights (SCPCRs) and for the redressal of grievances by the local authorities. The Ministry has issued detailed guidelines for the implementation of the provisions of section 31 and 32 of the RTE Act. The State Governments have set up State Commissions for Protection of Child Rights (SCPCRs) for the purpose of monitoring the rights of the child and have also notified decentralized grievance redressal systems.

The details of complaints relating to violation of child's right to free and compulsory education in the country received and resolved by NCPCR are given at Annexure. Complaints received and resolved by SCPCRs are not maintained centrally.

(d): Presently 13 persons are working in the RTE Cell of the NCPCR against the sanctioned strength of 24. Staff strength of SCPCRs are not maintained centrally.

ANNEXURE

ANNEXURE AS REFERRED TO IN THE REPLY OF PART (a) and (c) OF THE LOK SABHA UNSTARRED QUESTION NO. 2876 FOR 20th MARCH, 2017 ASKED BY SHRIMATI POONAM MAHAJAN REGARDING AWARENESS RELATING TO RIGHT TO EDUCATION.

S. No.	States/UTs	2013-2014		2014-2015		2015-2016	
		Complaints received	Complaints disposed of	Complaints received	Complaints disposed of	Complaints received	Complaints disposed of
1	Andaman and Nicobar Islands	0	0	0	0	0	0
2	Andhra Pradesh	942	89	857	59	800	344
3	Arunachal Pradesh	3	1	2	1	1	0
4	Assam	22	0	23	16	8	7
5	Bihar	62	0	67	0	68	8
6	Chandigarh	0	0	0	0	0	0
7	Chhattisgarh	9	3	6	5	1	0
8	Dadra and Nagar Haveli	0	0	0	0	0	0
9	Daman and Diu	0	0	0	0	0	0
10	Delhi	766	130	645	545	107	48
11	Goa	1	0	1	0	1	1
12	Gujarat	10	4	8	4	7	4
13	Haryana	150	23	134	117	20	8
14	Himachal Pradesh	6	1	5	4	1	0
15	Jammu and Kashmir	2	1	1	0	1	1
16	Jharkhand	48	8	52	18	39	5
17	Karnataka	12	1	12	4	9	4
18	Kerala	6	1	5	0	5	1
19	Lakshadweep	0	0	0	0	0	0
20	Madhya Pradesh	59	3	58	3	58	0
21	Maharashtra	88	23	69	56	17	11
22	Manipur	19	0	19	6	13	0
23	Meghalaya	0	0	1	0	1	0
24	Mizoram	2	0	2	0	2	0
25	Nagaland	1	0	1	0	1	0
26	Orissa	44	32	16	11	5	1
27	Puducherry	1	0	1	0	1	1
28	Punjab	6	0	10	1	9	6
29	Rajasthan	311	0	314	233	82	0
30	Sikkim	1	0	1	0	1	0
31	Tamil Nadu	132	1	135	38	103	1
32	Telangana	0	0	0	0	4	1
33	Tripura	0	0	0	0	0	0
34	Uttar Pradesh	219	133	131	63	88	14
35	Uttarakhand	52	7	51	47	4	1
36	West Bengal	32	4	29	23	6	2
Total		3006	465	2656	1254	1463	469